

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1876  
ANSWERED ON:10.08.2006  
OUTSTANDING DUES AGAINST AIRLINES .  
Agarwal Shri Dharendra;Chavda Shri Harisinh Pratapsinh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether dues of Airports Authority of India (AAI) are outstanding against several private airlines;
- (b) if so, the details thereof, airline-wise;
- (c) the steps taken by the AAI to recover the outstanding dues from them; and
- (d) the provisions laid down in case these airlines fail to clear the outstanding dues?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a) & (b) :- Yes, Sir. Details of outstanding dues from various private airlines as on 31.3.2006 are as follows (in lakhs of Rupees):-

Air Deccan-2609.21, Air Sahara-1013.97, Blue Dart Aviation-64.96, Continental Aviation Pvt. Ltd-146.83, Cosmic Air Pvt. Ltd-26.35, East West Airlines-1183.46, East West Travels & Trade Links Pvt.Ltd-310.85, Elbee Airlines Ltd-83.88, Go Air-119.20, Jet Airways-2363.24, Kingfisher Airlines-1328.90, Mesco Airlines-46.30, NEPC Airlines-308.25, Paramount-18.46, Skyline NEPC Airlines-150.49, Span Air-37.46, Spice Jet-234.43, U.P Airways-33.38, VIF Airways-17.98, Others-438.24, Total-10535.84.

(c) & (d) :- Dues are monitored regularly by Airports Authority of India (AAI) and action through legal/arbitration/Public Premises Eviction(PPE) Act is taken wherever necessary. Besides, interest is levied for overdue period on defaulting airlines. The security deposit is suitably increased based on the operations.